CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. ~~XXXXXXX~~ CA/16/90 with MA/353/95 in OA/490/89
T.A. NO. ~~XXXXXXX~~

DATE OF DECISION 26.02.1996.

Prabhudayal Sharma _____ **Petitioner**

Mr. G.A.Pandit _____ **Advocate for the Petitioner (s)**

Versus

Union of India & Ors. _____ **Respondent**

Mr.R.M.Vin. _____ **Advocate for the Respondent (s)**

CORAM

The Hon'ble Mr. K.RAMAMOORTHY :   MEMBER (A)

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?

2. To be referred to the Reporter or not ?

3. Whether their Lordships wish to see the fair copy of the Judgment ?

4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

Prabhudayal Sharma
Ex.Head Goods Clerk
Goods Office,
Western Railway,
Sabarmati, Ahmedabad.   ....   Applicant

(Advocate :Mr.G.A.Pandit)

VERSUS

1. The Union of India, notice to be
   served through :The Manager,
   Western Railway &Churchgate,
   BOMBAY

2. Divisional Commercial Supdt(E)
   Shri R.S.Chaudhary,
   Western Railway, Bhavnagar Dn.
   BHAVNAGAR PARA.

3. Divisional Railway Manager,
   Westeran Railway ,Bhavnagar Dn,
   BHAVNAGAR PARA.

4. Station Superintendent
   Western Railway, Sabarmati,
   Ahmedabad.   ....   Respondents.

(Advocate : Mr.R.M.Vin)

O R A L   O R D E R
In   Date : 26.02.1996.

CA/16/90 with MA/353/95 in OA/480/89

Per : Hon'ble Shri K.Ramamoorthy :   Member(A)

Mr.G.A.Pandit has filed sick note.

In the written statement in Para:5, the respondents have
clearly stated that the cheque which was refused earlier has
now been paid up on 9th April,1994. They have further stated that
in Para:4 that no other payment is due to him. In view of this
statement made by the respondents there is no ground to support
the contention of any wilful disobedience. If the applicant has
any grievance about non-payment of any other dues, the solution
lies in separate application for the purpose as already
mentioned in the original order itself.   as above

M.A./353/94 does not survive. C.A./16/90 stands disposed of.

Notice discharged. No order as to costs.

(K.Ramamoorthy)
Member(A)

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